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ITEM NO.65

COURT NO.10 SECTION XIV
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 845/2016
(Arising out of impugned final judgment and order dated 23/09/2014
in CRP No. 144/2014 passed by the High Court Of Delhi At New Delhi)
SUSHILA JETHWANI @ KIRAN KRIPLANI Petitioner(s)

VERSUS

SUMITA JETHWANI @ BAGHVANTI JETHVANI AND ORS Respondent(s)
(with appln. (s) for c/delay in filing SLP and dispensing with
service of notice and application on behalf of the petitioner u/s
151 CPC to allow her to plead through her husband advocate special
power of attorney Ashok Kriplant and interim relief and office
report)

Date : 16/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Abinash Kumar Mishra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 20 th
January, 2017.

(NEELAM GULATI)

COURT MASTER (TAPAN KUMAR CHAKRABORTY)

COURT MASTER